

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 949/2000

New Delhi this the 21st day of November, 2000.

**HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN**

**HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)**

M.R.Iqbal S/O M.A.Baqui,  
R/O D-11, Koh-E-Fiza, Bhopal,  
Madhya Pradesh.

... Applicant

( By Shri B.S.Banthia, Advocate )

-versus-

1. Union of India through  
Secretary, Ministry of Finance,  
Dept. of Revenue, Govt. of India,  
North Block, New Delhi.

2. Chairman,  
Central Board of Direct Taxes,  
Ministry of Finance,  
North Block, New Delhi.

... Respondents

( By Shri V.P.Uppal, Advocate )

O R D E R (ORAL)

**Shri Justice Ashok Agarwal :**

In disciplinary proceedings initiated against the applicant enquiry officer has submitted his report way back on 11.11.1997. The applicant has submitted his representation against the report on 15.12.1997. No orders have thereafter been passed by the disciplinary authority till date. An innocuous prayer is made by the applicant in the present application, namely, that the disciplinary authority should be directed to pass appropriate orders within a stipulated period. Shri Uppal, the learned counsel appearing on behalf of the respondents, however, seeks two weeks' time to put in his counter. Before the Joint Registrar, time to file reply was granted by orders passed on 10.8.2000 as also on 10.10.2000.

*W.F.*

2. Having regard to the aforesated facts we dispose of the present application with a direction to the disciplinary authority to pass appropriate orders in respect of the disciplinary proceedings expeditiously and in any event within a period of three months from the date of service of this order. There shall be no order as to costs.

*S.A.T.Rizvi*

( S.A.T.Rizvi )  
Member (A)

*Ashok Agarwal*

( Ashok Agarwal )  
Chairman

/as/